GOVERNMENT OF INDIA MINISTRY OF YOUTH AFFAIRS AND SPORTS (DEPARTMENT OF SPORTS)

LOK SABHA

UNSTARRED QUESTION No. 356 TO BE ANSWERED ON 17.11.2016

Review of Schemes for Sports

356. SHRI RAOSAHEB DANVE PATIL:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government has conducted any study to improve the performance in various sports in the country and if so, the outcome thereof along with the steps taken by the Government in this regard;

(b) the details of the various schemes/ programmes being implemented to encourage sports in the country along with the total number of youth sportspersons benefited thereunder during the last three years and the current year, scheme and State-wise;

(c) whether the Government has recently reviewed the various schemes/ programmes for the welfare of the youths/ sportspersons in the country and if so, the details thereof;

(d) whether the cases of alleged irregularities/misuse of funds under these schemes/programmes have come to the notice of the Government during the said period; and

(e) if so, the details thereof along with the action taken thereon by the Government ?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS AND SPORTS (SHRI VIJAY GOEL)

(a) Consultation with various stake holders have been held after Olympics 2016 and it has been decided to enhance performance monitoring and emphasize on proper education of athletes and development of Coaches, establish quality control mechanism for training Camps and emphasize on National Sports Federations (NSFs) to professionalize themselves by taking professionals as CEOs for athlete training, coach development, scientific profiling of athletes, etc.

Further, NSFs have already been advised by the department to identify medal prospects and their support staff for the 2020 Olympic Games so as to ensure that the core probables get support of dedicated world class support staff on a continuing basis to be able to work as a coherent team and deliver the outcomes.

(b) The details of major schemes being implemented by the Department of Sports for the development of sports in the country are given in the Annexure.

The Ministry of Youth Affairs & Sports does not maintain a comprehensive data about number of youth sportspersons benefited during the last three years and current year, scheme and State-wise. Participation of Indian sportspersons and teams in multisportspersons in multi-sports events such as Olympic Games, Asian Games and Commonwealth Games is done by Indian Olympic Association in consultation with the concerned National Sports Federations.

(c) Reviewing the various schemes/programmes for the welfare of the youth/sportspersons is a continuous process and is done keeping in view the provisions of the relevant schemes from time to time. Details of recent review is given in Para (a) above.

(d) & (e): Whenever, cases of alleged irregularities/misuse of funds under the schemes / programmes of the department of Sports have come to the notice of the Department, the same are dealt with as per established procedure and action taken accordingly. No major case of alleged irregularities/misuse has been reported for the funds released by Department of Sports during last 3 years and the current year except for the following:-

Two Matter of irregularities/ misuse of funds under Panchayat Yuva Krida Aur Khel Abhiyan (PYKKA) scheme have come to the notice of Government in respect of the State of Bihar and Uttar Pradesh.

As regards misappropriation/embezzlement of funds released to the State of Bihar under PYKKA, the allegations were got enquired into by deputing an Audit Team of the Ministry of Human Resources Development who submitted its report on 20.03.2015. A copy of the audit report has been forwarded by Secretary (Sports) to the Chief Secretary Bihar for corrective action and arrange to refund the entire grant along with interest immediately, highlighting the lacunae in implementation of the Scheme like (i) non-release of funds on time and its proper utilization (ii) non-submission of Utilization Certificates (iii) non-monitoring and supervision by the State Government (iv) lack of administrative will, etc.

As regards misappropriation/embezzlement of funds released to the State of Uttar Pradesh under PYKKA, State Government has settled its accounts for all the grants released under PYKKA by submitting the Utilization Certificates which have been accepted by the competent authority. Annexure referred to in reply to part (b) of Lok Sabha Unstarred question No. 356 to be answered on 17.11.2016 regarding 'review of schemes for Sports' by Shri RAOSAHEB DANVE PATIL:

Following major schemes are being implemented by the Department of Sports for the development of sports in the country:

- (i) Scheme of Assistance to National Sports Federations (NSFs) for conduct of National Championships at Senior, Junior, Sub-Junior level for men and women, conduct of international tournaments in India, participation of sportspersons in international sports competitions, organizing coaching camps, engagement of foreign coaches, and procurement of sports equipments. The main aim of the scheme is to prepare Indian sportsperson/teams to prepare them for major international sporting events like Asian Games, Commonwealth Games & Olympics.
- (ii) National Sports Development Fund (NSDF) for various activities including giving assistance to elite athletes, who are medal prospects for their customized and tailor-made training and competition exposure.
- (iii) Scheme of Human Resource Development in Sports focusses on developing human resources in sports sciences and sports medicine for the overall development of sports and games in the country. The scheme also provides assistance to coaches and referees / judges to upgrade knowledge / accreditation level and assistance for participation and conduct of seminars in India, etc.
- (iv) Scheme of Special Cash Awards for Winners of medals in international sports events and their coaches.
- (v) Scheme of Pension to Meritorious Sportspersons after they retire from active sports career with the objective of providing

them financial security and incentivizing sporting achievements.

- (vi) Scheme of National Sports Awards, viz, Rajiv Gandhi Khel Ratna, Arjuna Awards, Dronacharya Awards, Dhyanchand Awards for honouring them for their achievements and contribution as sportspersons and coaches.
- (vii) National Welfare Fund for Sportspersons for providing lump sum financial assistance to sportspersons now living in indigent conditions for their medical treatment, etc.
- (viii) Scheme of Sports & Games for Persons with Disabilities for broad-basing of sports among differently-abled sportspersons by way of conduct of training for community coaches, conduct of sports competitions and providing assistance to schools/institutes having differently-abled sportspersons on their rolls for procurement of sports equipments and engagement of coaches on contract basis.
- (ix) A new scheme, known as Khelo India National Program for Development of Sports, having 3 major components namely Competitions, Talent Search and creation of Sports Infrastructure, is being launched during 2016-17.

Following schemes are being implemented by Sports Authority of India (SAI), an autonomous body under administrative control of the Ministry of Youth Affairs & Sports, for talent identification and nurturing of identified talented sportspersons development of sports:

(a) National Sports Talent Contest (NSTC): The main objective of the scheme is to identify gifted and talented sportspersons among school children.

(b) Army Boys Sports Companies (ABSC) is implemented in collaboration with the Army. Children are imparted scientific training

to achieve excellence at national and international levels. The scheme also provides job opportunities in the Indian Army.

(c) Special Area Games (SAG): This Scheme follows an area-specific approach to scout and nurture talent for modern competitive games and sports from tribal, rural, coastal and hilly areas of the country. The main objective of the scheme is to train talented and meritorious sportspersons.

(d) SAI Training Centres (STC): Under this scheme, talented youth are given the option to join the scheme on residential or non-residential basis.

(e) Centres of Excellence (COE): The main objective of this scheme is to identify and train outstanding sportspersons who are medal prospects for the country in international competitions.